

**THE JAMMU AND KASHMIR MEMBERS', MINISTERS' AND DEPUTY
MINISTERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT,
2011**

(Act No. X of 2011).

[18th April, 2011.]

An Act to amend the laws governing the salaries and allowances of Members', Ministers' and Deputy Ministers'.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-first Year of the Republic of India as follows :—

Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Members', Ministers' and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2011.

(2) It shall be deemed to have come into force with effect from 1st September, 2009.

CHAPTER I

**Amendment to the Salaries and Allowances of Members' of the Jammu and
Kashmir State Legislature Act, 1960**

2. *Amendment of section 3, Act XIX of 1960.*—In sub-section (1) of section 3 of the Salaries and Allowances of Members' of the Jammu and Kashmir State Legislature Act, 1960 (hereinafter referred to as the 'principal Act'), for the words "twenty thousand rupees" the words "thirty-five thousand rupees" shall be substituted.

3. *Amendment of section 4-A, Act XIX of 1960.*—In section 4-A of the principal Act,—

- (i) in clause (a) for the words "fifteen thousand rupees", the words "thirty thousand rupees" shall be substituted ;
- (ii) in clause (b) for the words "five thousand rupees" the words "fourteen thousand rupees" shall be substituted ; and
- (iii) in clause (c) for the words "three hundred rupees" the words "one thousand rupees", shall be substituted.

CHAPTER II

**Amendment to the Jammu and Kashmir Ministers' and Ministers' of State
Salaries Act, 1956**

4. *Amendment of section 3, Act VI of 1956.*—In clause (a) of sub-section (1) of section 3 of the Jammu and Kashmir Ministers' and Ministers' of State Salaries Act, 1956 for the words "twenty-five thousand rupees", "twenty

thousand rupees” and “twenty thousand rupees” the words “forty-five thousand rupees”, “forty thousand rupees” and “thirty-five thousand rupees” shall respectively be substituted.

CHAPTER III

Amendment to the Jammu and Kashmir Deputy Ministers’ Salaries and Allowances Act, 1957

5. *Amendment of section 3, Act VI of 1957.*—In clause (a) of sub-section (1) of section 3 of the Jammu and Kashmir Deputy Ministers’ Salaries and Allowances Act, 1957 for the words “twenty thousand rupees”, the words “thirty-five thousand rupees” shall be substituted.
